

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Civil Appeal No(s).5345/2013

M/S SHEETALA BARA LALAPUR CHANDMORI & ANR.

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 154465/2019 - EXEMPTION FROM FILING O.T.)

Date : 01-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) Mr. Harshvardhan Jha, Adv.
Mrs. Yugandhara Pawar Jha, AOR
Ms. Srishti Mishra, Adv.
Mr. Aman Pathak, Adv.
Ms. Shuchi Bharti, Adv.

For Respondent(s) Mr. Ravindra Raizada, Sr. A.A.G.
Mr. Manoj K Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Arun K. Sinha, AOR
Ms. Anjali Rajput, Adv.
Mr. Rakesh Singh, Adv.
Mr. Sumit Sinha, Adv.
Mr. Rohan Goel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The matter is taken up for final hearing. It seems that the current status of the disputed land of Saree Painting Factory and the manner in which surrounding lands have been utilized or earmarked, for regulated development, shall have a bearing on the final outcome of this case.
2. The State of Uttar Pradesh is directed to file a status report by way of an affidavit within four weeks.
3. Post the matter for hearing on 24.07.2024.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)